

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Division Bench)

Item No.-509

(IB)-771(PB)/2018

IA/5191/2023, IA/6303/2022, Contempt Petition/37/2023, IA/2113/2023

IN THE MATTER OF:

Capri Global Capital Ltd.

.....Applicant

Vs.

Value Infratech India Pvt. Ltd.

.....Respondent

SECTION

U/s 7 IBC CIRP

Order delivered on 18.04.2024

CORAM:

**SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)**

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant	: Mr. Kumar Deepraj, Ms. Aditi Lekhi, Adv. in IA/6303/2022
For the Respondent	: Mr. Subham Chouhan, Adv.
For the SRA	: Mr. Arpit Singh Arora, Adv.
For the RP	: Mr. Rishabh Jain, Adv.

ORDER

IA/5191/2023:-

Ld. Counsel on behalf of the Resolution Professional is present and submitted that in terms of order dated 22.03.2024, they have tried to serve the Suspended Management, however, they could not serve and sought liberty to serve through substituted service. Liberty is granted to the Resolution Professional to the served the Suspended Management through substituted service and file the proof of service. List this application on **27.05.2024**.

IA/6303/2022:-

Written submissions of both the sides are available on the e-portal of the Tribunal. Order in this matter is **reserved**.

Contempt Petition/37/2023:-

List this application on **27.05.2024**.

IA/2113/2023:-

No one is present on behalf of the Applicant at the time of hearing of the matter and no written submission available on the e-portal of the Tribunal. Written submission on behalf of the Resolution Professional is available on the e-portal of the Tribunal. List this application on **27.05.2024**.

Sd/-
(Dr. SANJEEV RANJAN)
MEMBER (T)

Sd/-
(MAHENDRA KHANDELWAL)
MEMBER (J)